Delay in payment of wages under MGNREGA

- 805. SHRI DEREK O' BRIEN: Will the Minister of RURAL DEVELOPMENT be pleased to state:
- (a) whether it is a fact that more than 65 per cent of all wage payments under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) was delayed;
 - (b) if so, the details thereof and the reasons therefor;
 - (c) the steps being taken by Government in this regard; and
 - (d) the cost incurred due to delay in compensation payable to workers?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) and (b) As per the Programme Management Information System (MIS), details of wages which have been delayed beyond the period of 15 days in the Financial Year 2015-16 is given in the Statement-I (*See* below). Cases of delay in payment of wages in States/UTs have been reported in the Ministry due to following reasons:-

- Implementation issues like delay in measurement, inadequate staff, poor spread of banking infrastructure, etc.
- Internet connectivity for maintaining the programme database (MGNREGAsoft)
- (c) In order to ensure timely payment wages, Rules have been issued for timely payment of wages under which, it was suggested that clear accountability shall be fixed on the functionaries for timely performance of specific duties leading to payment of wages. All cases of delayed payment attract compensation @ 0.05% per day of delay, which is automatically calculated and paid by the State Governments.

For ensuring timely payment of wages, the Central Government has also started National Electronic Fund Management System (NeFMS) in 11 States (Assam, Bihar, Haryana, Karnataka, Kerala Odisha Punjab, Rajasthan, Tripura, Uttar Pradesh and Uttrakhand) and launched Dashboard for tracking of pending Fund Transfer Orders, Public Fund Management System, electronic Fund Management System, Direct Benefit Transfer etc.

(d) As per MIS, the status of payment towards delay compensation during the Financial Years 2015-16 and 2016-17 is given in the Statement-II.

Unstarred Questions

Statement-I Delayed Payment (FY: 2015-16)

Sl. No. State		%age of Delayed Payment
1	2	3
1.	Andhra Pradesh	19.18
2.	Arunachal Pradesh	80.79
3.	Assam	79.48
4.	Bihar	84.67
5.	Chhattisgarh	92.26
6.	Goa	68.74
7.	Gujarat	65.51
8.	Haryana	70.00
9.	Himachal Pradesh	69.90
10.	Jammu and Kashmir	85.77
11.	Jharkhand	28.86
12.	Karnataka	69.28
13.	Kerala	80.44
14.	Madhya Pradesh	72.36
15.	Maharashtra	65.26
16.	Manipur	17.93
17.	Meghalaya	99.23
18.	Mizoram	20.60
19.	Nagaland	83.83
20.	Odisha	62.85
21.	Punjab	86.03
22.	Rajasthan	54.53
23.	Sikkim	57.10
24.	Tamil Nadu	68.24
25.	Telangana	31.62
26.	Tripura	43.76

264	Written Answers to	[RAJYA SABHA]	Unstarred Questions
1	2		3
27.	Uttar Pradesh		79.79
28.	Uttarakhand		75.34
29.	West Bengal 82.70		82.70
30.	Andaman and Nicobar Islands		90.80
31.	Dadra and Nagar Haveli		NR
32.	Daman and Diu		NR
33.	Lakshadweep		38.32
34.	Puducherry		79.78
	Total		62.42

Status of payment towards delay compensation: Year-2015-16 and 2016-17 (as on 21/07/2016)

Sl. No.Name of the State		Delay compensation paid (Rs. Lakh)			
		2015-16	2016-17	Total	
1	2	3	4	5	
1.	Andhra Pradesh	0	0	0	
2.	Arunachal Pradesh	8.95	0	8.95	
3.	Assam	0	0.003	0.003	
4.	Bihar	0.12	0.34	0.46	
5.	Chhattisgarh	13.59	0	13.59	
6.	Goa	0	0	0	
7.	Gujarat	0.0109	0.0591	0.07	
8.	Haryana	0.07	0.07	0.14	
9.	Himachal Pradesh	0.01	0.06	0.06	
10.	Jammu and Kashmir	0	0	0	
11.	Jharkhand	32.15	8.25	40.4	
12.	Karnataka	0.4	10.29	10.69	
13.	Kerala	1.98	0.39	2.38	
14.	Madhya Pradesh	43	11.81	54.8	

Written Answers to		[25 July, 2016]	Unstarred Questions 265	
1	2	3	4	5
15.	Maharashtra	466.01	121.91	587.92
16.	Manipur	0	0	0
17.	Meghalaya	0	0	0
18.	Mizoram	0.50856	0	0.50856
19.	Nagaland	0	0	0
20.	Odisha	7.1	0.77	7.86
21.	Punjab	0	0.0999	0.0999
22.	Rajasthan	18.65	5.39	24.04
23.	Sikkim	6.07	0.06	6.13
24.	Tamil Nadu	0.67	222.47	223.14
25.	Telangana	0	0	0
26.	Tripura	0.2	1.79	1.99
27.	Uttar Pradesh	0	0	0
28.	Uttarakhand	0.37	0.96	1.32
29.	West Bengal	7.03	0.16	7.19
30.	Andaman and Nicobar Islands	0	0	0
31.	Lakshadweep	0	0	0
32.	Puducherry	0	0	0
	Total	606.88946	384.882	991.74146

Development of villages under SAGY

806. SHRI K.T.S. TULSI: Will the Minister of RURAL DEVELOPMENT be pleased to state the details of development, in terms of power, jobs, infrastructure and usable and functional toilets, in villages adopted by various MPs under the Saansad Adarsh Gram Yojana (SAGY), till date?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): The information is being collected and will be laid on the Table of the House.